

APPLICATION FORM FOR SOVEREIGN GOLD BOND 2016-17 - Series II

(Put ✓ wherever required)

Name of Receiving Office																				Nam	ne of	Bran	ch:											
Mode	of S	ubsc	riptic	n		Ca	ash					Chec	que .	/ D	D] El	ectro	nic T	ransfe	er											
						Gr	ams	of C	Solo	d Ap	plied	for		Cheque / Demand Draft Drawn on (Name of the Bank & Branch)										Che	eque Dra		Dem No	and	t			Date	ed	
															(1.4	u1110	_	7 1110	Dan	K W L	JI GI 10	,				D.C.	A11. 1	10.			\dagger			
(In fig	jures	s)																																
(In wo	(In words)																																	
Amour	Amount: Rs. (in figures) (in wor											ords)																					
PAN ı	num	ber i	f app	olicabl	e			1									I												Τ			Т	\top	
	Applicant status: Resident Individual [], Trusts [], Charitable Institution [], University [], others [], Please specify:																																	
	Applicant(s) Detail (in block letters) EXISTING RBI INVESTOR ID, IF ANY																																	
FIRST / SOLE APPLICANT'S NAME IN FULL,													T	T																				
										,																			+	_		-	+	
				1				1					1				1												╁	_		\vdash	+	
									_								-		Dat	e of l	Rinth	(mino	r)			+			┾	-		\vdash	+	
	SECOND APPLICANT'S NAME IN FULL																																	
	SEC	טאכ	APP	LICA	INI S	INAN	/IE IIN	T	'LL				1				1								Τ	T			T	\neg		Т	\top	
																	-												+	\dashv		╁	+	
Passo	ort/A	adha	r / PA	N / TA	N / V	oter IF) No	(anv	on.	e of t	he at	oove)					+												+	\dashv		╁	+	
<u> </u>	Passport/Aadhar / PAN / TAN / Voter ID No. (any one of the above) Guardian (in case of minor)																																	
																													T	П		T	T	
																										+			+-	+		+	+	
Passp	ort/A	adha	r / PA	N / TA	N / V	oter ID) No.	(any	on	e of t	he ab	oove)																	+-	\dashv		 	+	
	Passport/Aadhar / PAN / TAN / Voter ID No. (any one of the above)																																	
FIRST	·/ S0	OLE	APP	LICAI	NT'S	/ GU	ARD	IAN	'S	ADD	RES	S IN	FU	LL	(DO	NO ⁻	ΤI	FILL	IN N	IAME	AGA	AIN)												
									1								1													\exists			T	
CONT	ACT	DE.	TAILS	S	•											•				•		•		•	,							-		ı
Phone									T								T	Fax											T	\exists			T	
Email									+								ł												t	\dashv			+	
BAN	K PA	RTI	CULA	ARS F	OR	PAYN	/ENT	ГОГ	- IN	ITEF	REST	ΓWΑ	RR.	AN	IT / F	REDE	ΞΝ	ИРТІ	ON	1	1	1	l .	1	1					1				
Acco	unt H	Hold	er Na	ame																														
Bank	Nar	ne													Acc	ount	t١	No.																
Brand	ch N	ame	/ Ad	dress	;										IFS	C Co	od	e		\exists	İ	T	$\overline{\Box}$	T	Τ									
															Acc	ount	T۱	уре		SB A	ccou	nt 🗀	ີ Cu	rrent	Acc	ount	t							

Nominee details- Nomination Form (as applicable) to be filled and attached

Depository Name		ISDL		CDSL	. (I	or NSD	L, ente	er 8	digit c	dp ID fo	ollowe	ed by	/ 8 d	igit c	lient	ID,	For	CD	SL er	nter 1	16 dig	jit cli	ent IC))	
DP / Client ID																									
Declaration: I/N Series II does application form and duties of in	not e	excee	ed 50 t, (iii)	00 C I ha	Grams ave rea	during Id and	the unde	fin erst	ancia ood	al yea	ar 2 letai	2016 ils o	6-17 of in	an forn	id nati	(ii) ion	the for	lr the	nforr e inv	nati vest	on 1	furr	nishe	d i	in thi
		gnatu							·	nature										_	ature				
	1st	Applic	ant						2nd A	Applica	nt									Gua	ırdian				
Date							Plac	се														\prod			
																					ature nk/Po:				
			lr	n cas	se of th	numb i	mpre	essi	ion.	attes	tatio	on b	o <u>v</u> t	wo	wit	nes	se	<u>s</u>							
Witnesses:																			Impr						
Name of 1st Witnes										Name o															
Address										Addres	s														
											_														
Signature										Signat	ure_														
H.U.F. declaration	(manda	atory, i	f appli	cant is	s Karta c	of HUF)																			
I, Hindu Undivided Fa standing in the nam	amily a e of the	nd as HUF.	such	have	full powe	ers to se	ell, end	dorse	e, trai	nsfer o	or oth	nerwis	se d	eal ir	n the	e Sc	vere	eign	Gold						
Specimen signature	for an	d on b	ehalf o	of the	HUF (na	me of th	e HUF	·)																	
Place Date																	(Si	igna	iture	of th	e Kar	ta w	ith se	al o	f HUF)
							For	r Of	ffice	use	only	A.F													
Date of receipt of Application (DD/MM/YYYY)	BLA	No.	CIF N	No.		Credit to t. A/C //YYYY)	o l	Non egis	ninati tered	on on	HU	JF ded n obta (Y/N	aine		de	otal eclar obtai (Y/I	atior ned	n	n	EFT/ mand obtair (Y/N	late ned		Any		

Depository participant details (to avail of option to hold the bond in demat form)

Information for Investors of Sovereign Gold Bond 2016-17- Series II

Item	Sovereign Gold Bond 2016-17 - Series II
1) Category of Investor	The Bonds will be restricted for sale to resident
	Indian entities including individuals, HUFs, Trusts,
	charitable institutions and Universities.
2) Limit of investment	Minimum subscription of 1 Gram and Maximum
	investment of 500 Grams per investor per annum.
3) Date of Issue of	Date of receipt of bond will be the same which is
bonds	inscribed on the holding certificate.
4) Forms of Bonds	De-mat and Physical (Certificate of Holding).
5) Interest Option	Half yearly Intervals. Interest will be credited
	directly in to the account mentioned in the
	application form or in the Account linked with the
	Demat a/c.
6) Post Maturity Interest	Post Maturity Interest is not payable .
7) Bank account	It is mandatory for the investors to provide bank
	account details to facilitate payment of interest
	/maturity value.
8) Nomination	The sole Holder or all the joint holders may
Facility	nominate a maximum of two persons as nominee.
9) Maturity period	8 years from the date of issue.
10) Premature	On the coupon dates from the 5 th year of issuance.
redemption	
11) Tradability	Trading of these bonds on stock exchanges/NDS-OM
	shall be notified.
12) Loans from banks	The holders of the said securities shall be entitled to
against the security of these	create pledge, hypothecation or lien in favour of
bonds	scheduled banks.
13) Application forms	Branches of all the scheduled commercial banks,
	designated Post offices, SHCIL and authorised stock
	exchanges.

Instructions for Investors/ Applicants

- a) Application should be complete in all respects.
- b) Incomplete applications may be rejected or delayed till full particulars are available.
- c) In case the application is submitted by a Power of Attorney (POA) holder, please submit original POA for verification, along with an attested copy.
- d) In case the application is on behalf of a minor, please submit the original birth certificate from the School or Municipal Authorities for verification, together with an attested copy.
- e) Please note that nomination facility is available to a Sole Holder or all the joint holders (investors) of an SGB.
- f) In case nominee is a minor, please indicate the date of birth of the minor and a guardian can be appointed.
- g) Nomination facility **is not available** in case the investment is **on behalf of minor**.
- h) Please provide bank account details for receiving payment through Electronic mode.
- i) Please notify the change of bank account, if any, immediately.
- j) POST MATURITY INTEREST IS NOT PAYABLE.
- k) Indicate your date of birth.

Rights of the Investors

- a) Holding Certificate will be issued to the investor.
- b) The interest on the bond is paid half-yearly. The servicing of the Interest will be done through the bank account provided in the Application form or through the A/c linked to the de-mat, as the case may be.
- c) Application forms for investments under Sovereign Gold Bonds 2016-17 Series I are available on the website at www.rbi.org.in/finmin.nic.in
- d) A sole holder or all the joint holders may nominate maximum of two nominees to the rights of the bonds.
- e) The nomination will be registered at the Office of Issue and a Certificate of Registration will be issued to the holder.
- f) The nomination can be altered by registering a fresh nomination.
- g) The existing nomination can be cancelled by a request to the Office of Issue.
- h) The investor is entitled to receive repayment amount within five clear working days from the date of tender of application for early redemption.

In case the bank does not comply with the above, you may lodge a complaint in writing in to the nearest office of Reserve Bank of India as under:

THE REGIONAL DIRECTOR,
RESERVE BANK OF INDIA,
CONSUMER EDUCATION AND PROTECTION DEPARTMENT/
BANKING OMBUDSMAN
(LOCATION)

YOU MAY ALSO ADDRESS YOUR COMPLAINT TO:

THE CHIEF GENERAL MANAGER
INTERNAL DEBT MANAGEMENT DEPARTMENT
CENTRAL OFFICE
FORT, MUMBAI-400 001, MAHARASHTRA

Disclaimer: - I have read and understood the details of information for the investors as well as rights and duties of investors. The agent/bank has explained the features of the scheme to me.

Signature of the applicant